

[Shri Bhaurao Devaji Khobragade] attention and the Government's attention to the plight of Scheduled Castes in this country and particularly in these two places, Marathwada and Kanjhawala. My friend who spoke just now gone out. As you are aware, there was an agitation in Marathwada and the Scheduled Castes persons were killed mercilessly and their hutments were burnt down.

Now, Sir, the Students' Action Committee in Marathwada has proclaimed that they would start an agitation from 1st September in case their demands are not accepted by the Government. In that case, the Scheduled Caste people will be made to suffer again. So, for that purpose, I would appeal that the Government should afford due protection to the Scheduled Caste people so that the life and property of the Scheduled Caste people in Marathwada is protected.

Apart from that, Sir, in Morkheri village in Haryana State, three persons were mercilessly killed and I had given a Calling Attention notice but it was not admitted. This subject has already been discussed in Lok Sabha and we expected that this House would also get an opportunity to discuss this matter. But we did not get. This is a very serious matter. In Kanjhawala also, the same thing is happening. Just now, our friend, Mr. Naidu, referred to it. He said that the landlords are not opposed to the allotment of land to the Scheduled Caste persons. Then, what is it that he is opposed to? We know that for agriculture, cattle is required, and for cattle, grazing land is required. But, how much grazing land do you require? In Uttar Pradesh, I was informed that 8 per cent of the cultivable land was reserved for grazing purposes and only 3 per cent has been utilised for grazing purpose and 5 per cent of the whole cultivable land has been lying waste. Do the landlords want that this cultivable land should lie waste

and that it should not be given to the Scheduled Caste people? It only indicates their mentality that they do not want the Scheduled Caste landless persons to get any land and that they should not be independent. Therefore, Sir, through you, I appeal to the Government that the life and property of the Scheduled Caste persons should be protected, particularly in Marathwada where the Students' Action Committee has decided to start an agitation from 1st September. Effective steps must be taken by the Maharashtra Government. I hope the Central Government will write to the Maharashtra Government accordingly.

#### REFERENCE TO THE REPORTED THREAT OF STRIKE BY TEACHERS IN UTTAR PRADESH FROM 14TH NOVEMBER, 1978

श्री कल्प नाथ राय (उत्तर प्रदेश) : मैं आपके माध्यम से सरकार का ध्यान आकषित करना चाहता हूँ कि पिछले साल इसी हाउस में आपके ध्यानाकर्षण प्रस्ताव के माध्यम से बहस हुई थी। तीन लाख इंटरमीडिएट कालेज के अध्यापकों ने हड़ताल की थी। उनकी कुछ मांगें थी। यह हड़ताल 43 दिन तक चली और उस समय प्रदेश की सरकार कहती थी कि यह राज्यों का विषय नहीं है। केन्द्र सरकार कहती है कि राज्य सरकार का विषय है। उत्तर प्रदेश की सरकार ने आज तक 43 दिनों की तनख्वाह तीन लाख अध्यापकों को नहीं दी। उत्तर प्रदेश सरकार ने कहा कि सरकार इस हड़ताल को इसेशियल सर्विसिज के अन्तर्गत अवैध घोषित करती है। हाई कोर्ट ने राज्य सरकार के इस अध्यादेश को रद्द घोषित कर दिया। राज्य सरकार ने सुप्रीम कोर्ट में अपील दाखिल की वहां भी राज्य सरकार का अध्यादेश रद्द कर दिया गया है। इसके बावजूद भी अध्यापकों ने अपनी हड़ताल जनमत के दबाव में आ कर खत्म की लेकिन 43 दिनों की तनख्वाह उत्तर प्रदेश के अध्यापकों को आज तक उत्तर प्रदेश की सरकार ने नहीं दी है। इसके अलावा उन अध्यापकों को जो ब्लैक लेग्ज थे जो हड़ताल तोड़ने के लिए रखे गए थे जिन्होंने एक दिन भी नौकरी में काम नहीं किया, एक दिन भी सर्विस जोइन नहीं किया मगर उन सभी को तनख्वाह दी। यहां तक उत्तर प्रदेश सरकार ने यह घोषणा की है कि जो ब्लैक लेग्ज थे उनकी नयी नियुक्तियां करेंगे। सभापति महोदय, परसों हाई कोर्ट, इलाहाबाद ने आर्डिनंस को रद्द किया है। मैं सरकार से कहना चाहता हूँ कि उत्तर प्रदेश के

प्राइमरी स्कूलों, हाई स्कूलों तथा इंटरमीडिएट के 6 लाख अध्यापक पुनः हड़ताल करेंगे और उन्होंने हड़ताल करने की धमकी दी है। यदि राज्य सरकार ने उनको 43 दिनों की तनख्वाह नहीं दी तो मैं आपके माध्यम से शिक्षा मंत्री जी से, केन्द्र सरकार से कहना चाहता हूँ कि वे 14 नवम्बर को पूरे उत्तर प्रदेश के अन्दर प्राइमरी, इंटरमीडिएट शिक्षक हड़ताल करने जा रहे हैं। जिसका परिणाम

**श्री जी० सी० भट्टाचार्य (उत्तर प्रदेश) :** डिग्री कालेज के अध्यापक भी शामिल होने जा रहे हैं।

**श्री कल्प नाथ राय :** डिग्री कालेज के अध्यापक उस हड़ताल में शामिल होने जा रहे हैं।

6 लाख अध्यापक अगर हड़ताल करेंगे तो करोड़ों बच्चों की शिक्षा अन्धकार में फँस जायेगी और पूरे देश की जनता का, अभिभावकों का बहुत बड़ा नुकसान होगा। इसलिए मैं केन्द्रीय सरकार से अपील करता हूँ कि वह उत्तर प्रदेश के अध्यापकों की समस्याओं को मुलह के माध्यम से हल करे और तीन लाख अध्यापकों को तनख्वाह देने की तुरंत व्यवस्था करे। क्योंकि शिक्षा इस समय कान्क्रेट लिस्ट में है। मैं आप के माध्यम से सरकार से अपील करता हूँ कि उत्तर प्रदेश को पुनः हड़ताल के संघर्ष में मत जाने दें और अध्यापकों की तनख्वाह को तुरंत राज्य सरकार पेमेंट करे। धन्यवाद।

**श्री जी० सी० भट्टाचार्य :** सभापति जी, श्री कल्प नाथ राय जी ने जो कहा है उसका मैं पूरा समर्थन करता हूँ... (Interruptions)

#### REFERENCE TO THE ALLEGED PREVENTION OF MUSLIM MINORITIES FROM PURCHASING HOUSES IN VARANASI

**श्री श्याम लाल यादव (उत्तर प्रदेश) :** हमारे वाराणसी शहर में मुसलमान अल्पसंख्यकों को मकान खरीदने से रोका जा रहा है। मकान जो अल्पसंख्यक मुस्लिम खरीदते हैं उनको उनसे बेदखल करने की साजिश वहाँ की सरकार और जनता पार्टी के कार्यकर्ता कर रहे हैं। मैं इसकी तरफ सरकार का ध्यान दिलाना चाहता हूँ कि इसको रोका जाय वरना भयावह स्थिति उत्पन्न हो जाएगी। धन्यवाद।

#### REFERENCE TO THE REPORTED STRIKE BY EIGHTY THOUSAND SCHOOL TEACHERS IN ORISSA

**SHRI LAKSHMANA MAHAPATRO (Orissa):** Mr. Chairman, Sir, I will just take one minute only.

Sir, the Orissa Assembly has commenced its session from the 28th. Eighty thousand teachers in Orissa are on a strike and many are on a dharna also. It is still a Central subject. Let the Central Government intervene and ask the Chief Minister to start negotiations with 80,000 teachers of non-governmental schools.

**SHRI SUNDER SINGH BHANDARI (Uttar Pradesh):** Both the things cannot go together. You want more powers to be given to the States and you also ask the Centre to intervene.

**MR. CHAIRMAN:** May I know the views of the hon. Members whether we should meet at 2 p. m. or earlier than 2 P.M.?

**SOME HON. MEMBERS:** Sir, we should meet at 2 p.m. only.

**MR. CHAIRMAN:** All right. The House rises now and reassembles at 2 p.m.

The House then adjourned for lunch at twenty-two minutes past one of the clock.

The House reassembled after lunch at four minutes past two of the clock.

**The Vice-Chairman Nizam-ud-Din,** in the Chair

#### THE CONSTITUTION FORTY-FIFTH AMENDMENT BILL, 1978—Contd.

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** Mr. Vice-Chairman, Sir, as I said yesterday, I am very grateful to the hon. Members for the very general support which they have given to the provisions of the Bill. I would like, very briefly, to deal with some of the points